

12 hrs.

PAPERS LAID ON THE TABLE**ACTION TAKEN BY GOVERNMENT ON ASSURANCES**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha). I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Second Lok Sabha —

(i) Supplementary Statement No I—Fifth Session, 1958 [See Appendix I annexure No 58]

(ii) Supplementary Statement No X—Fourth Session, 1958 [See Appendix I annexure No 59]

(iii) Supplementary Statement No XII—Third Session, 1957 [See Appendix I, annexure No 60]

(iv) Supplementary Statement No XVII—Second Session, 1957 [See Appendix I, annexure No 61]

(v) Supplementary Statement No XVIII—First Session, 1957, [See Appendix I, annexure No 62]

AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to re lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules 1955—

(1) G S R No 699/R Amdt. XXV dated the 16th August, 1958 [Placed in Library See No LT-887/58]

(ii) G S R No 780/R Amdt XXVI dated the 6th September, 1958 [Placed in Library See No LT-939/58]

(iii) G S R No 814/R Amdt XXVII dated the 13th September, 1958 [Placed in Library See No LT-968/58]

NOTIFICATIONS ISSUED UNDER DELHI MUNICIPAL CORPORATION ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re lay on the Table, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957 a copy of each of the following Rules —

(i) Delhi Municipal Corporation (Determination of final issue rate of water) Rules 1958, published in Delhi Gazette Notification No 40 5/58 (I)-Delhi dated the 22nd August 1958 [Placed in Library See No LT-909/58]

(ii) Delhi Municipal Corporation (Determination of cost of disposal of sewage) Rules, 1958 published in Delhi Gazette Notification No 40 5/58(II)-Delhi dated the 22nd August, 1958 [Placed in Library See No LT-910 58]

REPORTS OF THE TARIFF COMMISSION

The Minister of Industry (Shri Manubhai Shah) I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, copy of each of the following papers —

(1) Report (1958) of the Tariff Commission on the review of protection to the Engineer's Steel Files Industry [Placed in Library See No LT-1018/58]

(2) Government Resolution No 18(1)-TR/58 dated the 14th November 1958 [Placed in Library. See No LT-1018/58]

(iii) Two Government Notifications No. 18(1)-TR/58 dated the 14th November, 1958, under section 4(1) of the Indian Tariff Act, 1934. [Placed in Library See No LT-1018/58]

(iv) Government Notification No 18(1)-TR/58, dated the 14th November, 1958, under Section 3A of the Indian Tariff Act, 1934 [Placed in Library See No LT-1018/58.]

(v) Statement under proviso to sub-section (2) of Section 18 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) to (iv) above could not be laid within the period prescribed under the said section [Placed in Library See No LT-1018/58]

(vi) Report (1958) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry [Placed in Library See No LT-1018/58]

(vii) Government Resolution No. 37(1)-TR/58 dated the 9th October, 1958 [Placed in Library See No LT-1019/58]

(viii) Statement under proviso to sub-section (2) of section 18 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (vi) to (vii) above could not be laid within the period prescribed under the said section [Placed in Library. See No. LT-1019/58.]

(ix) Report (1958) of the Tariff Commission on the continuance of protection to the Cocoa Powder and Chocolate Industry [Placed in Library. See No LT-1019/58.]

(x) Government Resolution No. 12(1)/TR/58 dated the 27th October, 1958, [Placed in Library. See No. LT-1020/58.]

(xi) Report (1958) of the Tariff Commission on the continuance of protection to the Antimony Industry [Placed in Library See No LT-1020/58./

(xii) Government Resolution No 4(1)-TR/58 dated the 27th October, 1958. [Placed in Library See No LT-1021/58.]

(xiii) Government Notification No. 4(1)-TR/58 dated the 27th October, 1958, under Section 4(1) of the Indian Tariff Act, 1934. [Placed in Library See No LT-1021/58]

(xiv) Report (1958) of the Tariff Commission on the continuance of protection to the Soda Ash Industry [Placed in Library See No LT-1021/58]

(xv) Government Resolution No 32(1)-TR/58 dated the 8th November, 1958. [Placed in Library. See No LT-1022/58]

(xvi) Report (1958) of the Tariff Commission on the continuance of protection to the Artificial Silk and Cotton and Artificial Silk Mixed Fabrics Industry [Placed in Library See No LT-1022/58]

(xvii) Government Resolution No 36(2)-TR/58 dated the 15th November, 1958 [Placed in Library See No. LT-1023/58]

AMENDMENTS TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

Shri P. S. Naskar: I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No S.O. 2102 dated the 11th October, 1958, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library See No. LT-1024/58.]